

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1183**

**TO BE ANSWERED ON THE 10TH DECEMBER, 2025/ AGRAHAYANA 19,
1947 (SAKA)**

ACTION TO PREVENT ATROCITIES AGAINST SC/ST COMMUNITIES

1183 # SHRI NEERAJ DANGI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any data regarding the cases registered across the country relating to atrocities against Scheduled Castes/Scheduled Tribes (SC/ST);

(b) if so, the total number of such cases in respect of which information has been received during the last five years, till date and the action taken thereon, State-wise including Rajasthan;

(c) whether the Acts enacted by Government are not effective in preventing atrocities against SC/ST communities and in providing relief to the victims; and

(d) if so, the strict measures being taken by Government to protect these communities?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b) : National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". The latest published report pertains to the year 2023. State/UT-wise, (including Rajasthan) number of

Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Castes (SCs) & Scheduled Tribes (STs) during 2019-2023 is given at Annexure-I and Annexure-II respectively.

(c) and (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including Scheduled Castes (SCs) & Scheduled Tribes (STs), relief and payment of compensation to victims rests with the respective State Governments/UT Administrations, who are competent to deal with such offences and such acts under the extant provisions of laws.

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 with subsequent amendments provide for an effective and comprehensive legislative framework to prevent atrocities against members of the Scheduled Castes and Scheduled Tribes and to ensure timely relief and compensation to victims.

To make the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act has been amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015. The amendment includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the POA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences.

Further, Section 18 of the POA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 and enforced with effect from 20.08.2018. Conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.

Further, a National Helpline against Atrocities (NHAA), having toll free number 14566 has been established to facilitate the members of Scheduled Castes and Scheduled Tribes with the objective of their grievance redressal and to generate awareness about the provisions and

processes under the Law. A collaboration has also been made with the National Legal Services Authority (NALSA), India for awareness generation of these Acts, Rules and centrally sponsored scheme in force for implementation of these Acts.

Ministry of Home Affairs has been advising the State Governments/ UT Administrations from time to time to give focused attention to effective administration of the criminal justice system with emphasis on prevention and control of crimes against Scheduled Castes and Scheduled Tribes and to implement the provisions of the POA Act and Rules in letter and spirit. These advisories are available at the website of this Ministry www.mha.gov.in.

Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989.

Further, the Department of Social Justice and Empowerment, Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the effective implementation of Protection of

Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {POA} Act 1989, under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of these Acts, which includes :

- (i) Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection cell and Special Police Stations.**
- (ii) Setting up and functioning of exclusive Special Courts.**
- (iii) Relief and Rehabilitation of atrocity victims.**
- (iv) Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Caste.**
- (v) Awareness generation.**

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Castes (SCs) during 2019-2020

SL	State/UT	2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	2071	928	38	2560	2174	71	1950	1615	37	3067	3302	66
2	Arunachal Pradesh	0	1	0	0	1	0	0	1	0	0	1	0
3	Assam	21	5	0	25	16	0	28	3	0	21	6	0
4	Bihar	6544	4784	44	7483	7590	74	7368	5453	12	6170	7166	18
5	Chhattisgarh	341	313	47	591	564	70	316	280	23	580	484	34
6	Goa	3	4	0	0	4	0	2	1	0	3	3	0
7	Gujarat	1416	1229	7	3116	3185	15	1326	1203	3	3081	3288	8
8	Haryana	1086	670	64	1308	1266	106	1210	632	6	1390	1337	12
9	Himachal Pradesh	189	111	6	243	234	7	251	185	1	354	494	1
10	Jharkhand	651	209	17	248	372	20	666	292	14	459	380	15
11	Karnataka	1504	1131	26	2775	2945	50	1398	1208	17	3667	3796	29
12	Kerala	858	634	14	1041	862	20	846	655	7	991	925	7
13	Madhya Pradesh	5300	5073	964	8660	9546	1775	6899	6718	538	10545	13254	791
14	Maharashtra	2150	1800	75	4469	3777	111	2569	2133	39	6149	4907	87
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	1886	2365	2	1703	2497	2	2046	2088	5	1556	2305	5
20	Punjab	166	76	5	255	159	11	165	97	4	276	196	9
21	Rajasthan	6794	3194	927	5594	5661	1536	7017	3328	572	6230	6213	886
22	Sikkim	4	2	0	3	3	0	0	0	0	0	0	0
23	Tamil Nadu	1144	967	89	2974	2280	123	1274	968	129	3284	2399	188
24	Telangana	1690	1119	43	2433	1937	56	1959	1534	13	2522	2773	25
25	Tripura	0	0	0	0	0	0	2	0	0	0	0	0
26	Uttar Pradesh	11829	9931	1619	18974	25377	3099	12714	10489	1820	18461	31268	3955
27	Uttarakhand	84	68	17	87	143	35	87	64	0	78	86	0
28	West Bengal	145	89	0	50	173	0	109	128	0	114	186	0
	TOTAL STATE(S)	45876	34703	4004	64592	70766	7181	50202	39075	3240	68998	84769	6136
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	1	0	1	0	0	2	3	0	1	2	0	1
31	D&N Haveli and Daman & Diu+	2	0	0	0	0	0	1	1	0	2	1	0
32	Delhi	76	51	2	64	85	3	69	59	0	42	108	0
33	Jammu & Kashmir*	2	0	0	0	0	0	7	0	0	1	0	0
34	Ladakh	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	4	0	0	0	0	0	9	3	0	3	3	0
	TOTAL UT(S)	85	51	3	64	85	5	89	63	1	50	112	1
	TOTAL (ALL INDIA)	45961	34754	4007	64656	70851	7186	50291	39138	3241	69048	84881	6137

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2019

*Data of erstwhile Jammu & Kashmir State including Ladakh for 2019

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Castes (SCs) during 2021-2023

SL	State/UT	2021						2022						2023					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	2014	1915	19	2749	4017	25	2315	1571	42	3255	3757	83	2027	1496	27	2604	3714	58
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	15	3	0	11	4	0	14	3	0	15	6	0	5	4	0	14	10	0
4	Bihar	5842	4588	48	5089	6311	80	6509	5135	146	5863	6683	473	7064	8371	180	9170	13218	456
5	Chhattisgarh	330	337	20	690	674	45	323	358	253	727	711	435	250	252	76	486	464	164
6	Goa	4	3	0	0	4	0	8	7	0	0	9	0	4	4	0	4	21	0
7	Gujarat	1201	1144	8	2823	2934	17	1279	1182	12	2655	2777	17	1373	1287	46	2793	3118	79
8	Haryana	1628	738	44	1480	1379	74	1633	744	54	1531	1470	113	1539	806	68	1543	1468	103
9	Himachal Pradesh	244	144	2	349	328	3	210	148	5	165	289	9	229	130	15	145	224	18
10	Jharkhand	546	460	28	568	691	30	674	318	28	511	512	29	604	296	36	389	472	45
11	Karnataka	1673	1556	10	4301	4270	18	1977	1636	15	4162	4112	24	1923	1718	24	4677	4733	37
12	Kerala	948	1111	42	1459	1587	49	1050	957	50	1257	1413	56	1128	957	110	1077	1307	121
13	Madhya Pradesh	7214	7236	720	7944	13339	1217	7733	7588	902	6735	15720	1411	8232	8029	1055	4896	14533	1688
14	Maharashtra	2503	2357	45	5976	5302	68	2743	2371	89	5379	5062	179	3024	2790	88	4676	5547	132
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	5	5	0	5	5	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	2327	2032	1	681	2193	1	2902	3090	40	1433	3169	40	2696	2778	2	2120	3576	5
20	Punjab	200	96	6	249	168	11	162	69	11	266	125	16	116	108	6	201	170	13
21	Rajasthan	7524	3726	583	7013	6722	1034	8752	4031	631	7701	7577	1104	8449	3480	1560	5820	6094	1888
22	Sikkim	2	1	0	2	1	0	3	0	1	0	0	1	0	2	0	2	2	0
23	Tamil Nadu	1377	1050	104	3154	2184	144	1761	1297	138	3606	2621	214	1921	1502	115	4343	3206	172
24	Telangana	1772	1550	30	2321	2873	50	1787	1979	44	2459	3286	59	1709	1154	36	1329	2578	54
25	Tripura	3	0	0	0	0	0	2	1	0	0	1	0	0	0	0	0	0	0
26	Uttar Pradesh	13146	11358	1930	20067	29745	3612	15368	12996	3168	23212	33711	6772	15130	13560	2990	18827	33366	6866
27	Uttarakhand	123	87	0	88	130	0	114	99	0	79	180	0	102	78	8	48	128	9
28	West Bengal	108	122	0	126	249	0	104	123	0	112	340	0	102	87	1	82	223	1
	TOTAL STATE(S)	50744	41614	3640	67140	85105	6478	57428	45708	5629	71128	93536	11035	57627	48889	6443	65246	98172	11909
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	4	1	0	1	1	0	3	1	1	0	4	1
31	D&N Haveli and Daman & Diu	0	1	0	0	1	0	0	0	0	0	0	0	1	0	0	1	0	0
32	Delhi	136	100	0	197	216	0	130	99	0	195	181	0	128	115	30	144	161	57
33	Jammu & Kashmir	13	3	0	16	9	0	11	6	0	17	17	0	26	10	0	36	36	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	7	6	0	18	6	0	9	13	0	35	29	0	4	2	0	7	7	0
	TOTAL UT(S)	156	110	0	231	232	0	154	119	0	248	228	0	162	128	31	188	208	58
	TOTAL (ALL INDIA)	50900	41724	3640	67371	85337	6478	57582	45827	5629	71376	93764	11035	57789	49017	6474	65434	98380	11967

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Tribes (STs) during 2019-2020

SL	State/UT	2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	330	193	2	511	454	4	320	234	1	491	582	7
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	4	1	0	3	1	0	10	0	0	4	0	0
4	Bihar	97	85	2	127	161	3	94	75	0	107	94	0
5	Chhattisgarh	427	387	39	660	624	55	502	462	47	825	798	50
6	Goa	2	2	0	0	2	0	2	2	0	0	6	0
7	Gujarat	321	289	5	727	752	7	291	253	1	659	663	2
8	Haryana	1	1	0	1	1	0	0	0	0	0	0	0
9	Himachal Pradesh	1	1	0	1	1	0	3	1	0	2	1	0
10	Jharkhand	342	242	10	237	302	10	347	86	8	143	143	9
11	Karnataka	327	249	3	800	769	9	293	262	1	828	844	8
12	Kerala	140	94	2	139	119	2	130	109	7	115	140	7
13	Madhya Pradesh	1922	1845	414	2643	3132	638	2401	2362	151	3532	4371	251
14	Maharashtra	559	447	30	1105	888	47	663	633	12	1475	1411	14
15	Manipur	2	0	0	0	0	0	2	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	8	8	0	8	8	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	576	682	0	481	752	0	624	575	0	564	652	0
20	Punjab	1	0	0	1	0	0	4	1	0	3	1	0
21	Rajasthan	1797	832	194	1585	1674	327	1878	918	114	1933	1883	222
22	Sikkim	2	2	1	2	2	1	0	0	0	0	0	0
23	Tamil Nadu	31	28	6	81	46	10	23	14	0	48	26	0
24	Telangana	530	420	31	868	710	33	573	407	2	710	726	3
25	Tripura	2	2	0	0	3	0	2	0	0	1	0	0
26	Uttar Pradesh	36	51	1	94	144	1	3	3	1	9	9	30
27	Uttarakhand	8	7	1	10	9	1	13	11	2	15	19	2
28	West Bengal	99	49	0	65	93	0	90	69	0	100	138	0
	TOTAL STATE(S)	7565	5917	741	10149	10647	1148	8268	6477	347	11564	12507	605
29	A&N Islands	3	0	0	2	0	0	2	3	0	2	3	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu*	0	1	0	8	6	0	0	1	0	8	6	0
32	Delhi	2	0	0	0	0	0	1	3	0	4	6	0
33	Jammu & Kashmir*	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	1	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	5	1	0	10	6	0	4	7	0	14	15	0
	TOTAL (ALL INDIA)	7570	5918	741	10159	10653	1148	8272	6484	347	11578	12522	605

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2019

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Tribes (STs) during 2021-2023

SL	State/UT	2021						2022						2023					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	361	346	3	496	768	3	396	280	2	420	577	2	361	296	5	311	668	24
2	Arunachal Pradesh	1	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	16	9	0	22	12	0	9	7	1	12	9	3	2	8	0	9	9	0
4	Bihar	103	66	4	56	123	4	146	102	1	111	148	1	114	124	2	158	205	5
5	Chhattisgarh	506	512	27	932	934	35	516	546	200	1022	1000	253	336	342	64	563	560	84
6	Goa	5	4	0	2	6	0	1	1	1	1	1	1	2	1	0	0	1	0
7	Gujarat	341	328	0	881	865	0	330	286	6	719	782	12	307	297	15	648	774	44
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	7	6	0	23	21	0	4	4	0	16	25	0	7	6	0	12	18	0
10	Jharkhand	250	144	17	193	191	23	283	121	21	226	223	21	308	152	22	165	192	22
11	Karnataka	361	346	0	964	925	0	438	341	3	1083	1051	7	434	403	3	1263	1319	3
12	Kerala	133	112	9	142	140	9	172	174	11	210	237	12	185	172	20	190	263	20
13	Madhya Pradesh	2627	2547	336	2668	4557	497	2979	2913	417	2646	5238	579	2858	2727	407	1890	5003	610
14	Maharashtra	628	557	12	1280	1132	13	742	591	26	1316	1234	30	773	682	37	1121	1365	47
15	Manipur	0	0	0	0	0	0	1	0	0	1	0	0	3399	5	0	15	5	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	8	0	0	8	29	29	2	29	29	2	21	19	0	21	19	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	676	647	0	290	715	0	773	807	9	759	872	9	662	696	0	523	732	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	2121	950	125	1979	1955	215	2521	1109	183	2132	2154	321	2453	942	299	1655	1738	448
22	Sikkim	1	1	0	1	1	0	4	1	0	1	1	0	2	0	0	2	0	0
23	Tamil Nadu	39	18	0	54	27	0	67	59	0	89	78	0	48	45	0	83	63	0
24	Telangana	512	505	7	820	952	17	545	575	18	737	985	27	575	401	22	548	753	29
25	Tripura	0	0	0	0	0	0	3	0	0	0	0	0	9	4	0	5	10	0
26	Uttar Pradesh\$	4	3	0	8	8	0	5	4	0	0	8	0	6	5	0	5	8	0
27	Uttarakhand	6	4	0	6	7	0	1	1	0	1	1	0	2	1	0	10	1	0
28	West Bengal	92	73	0	70	149	0	90	101	1	114	209	1	90	94	5	129	197	5
	TOTAL STATE(S)	8790	7178	548	10889	13488	824	10055	8052	902	11645	14862	1281	12954	7422	901	9326	13903	1341
29	A&N Islands	3	4	0	7	8	0	3	3	0	2	4	0	2	1	0	4	2	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	3	1	0	3	2	0	5	4	0	15	10	0	2	3	0	13	6	0
32	Delhi	5	3	0	4	7	0	0	1	0	1	1	0	2	1	0	1	1	0
33	Jammu & Kashmir	1	0	0	0	0	0	1	1	0	2	2	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	1	0	0	1	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	12	8	0	14	17	0	9	10	0	20	18	0	6	5	0	18	9	0
	TOTAL (ALL INDIA)	8802	7186	548	10903	13505	824	10064	8062	902	11665	14880	1281	12960	7427	901	9344	13912	1341

Source: Crime in India

\$ Revised data for 2019 has been furnished by Uttar Pradesh State in 2021. Therefore, comparatively there may be difference in the old published data of Crime/Atrocities against STs in regard of year 2019

